

(2022) 11 DEL CK 0143

In the Delhi High Court

Case No : Civil Writ Petition No. 16159 Of 2022, Civil Miscellaneous Application No. 50496-50497 Of 2022

Dr. Naval Kishore Dixit

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 23-11-2022

Acts Referred:

Kanhaiya Singhal, Jatin Singh, Archana Surve

Citation : (2022) 11 DEL CK 0143

Hon'ble Judges : Suresh Kumar Kait, J;Saurabh Banerjee, J

Bench : Division Bench

Advocate : Kanhaiya Singhal, Jatin Singh, Archana Surve

Final Decision : Disposed Of

Judgement

CM APPL.50496/2022 (exemption)

1. Allowed, subject to all just exceptions.
2. The application is accordingly disposed of.

W.P.(C) 16159/2022 & CM APPL.50497/2022

3. Present petition has been filed seeking directions to respondent no.2 to grant extension of time to the petitioner to join MD Paediatrics Course in Lady Hardinge Medical College and further direction to respondent no.3 to expedite the process of disposal of resignation application of the petitioner.

4. Counsel for the petitioner submits that he sent resignation dated 08.10.2022, however, till date, respondents have not taken final decision on the said resignation.

5. Notice issued.

6. Mr.Jatin Singh, learned senior counsel appears on advance notice and submits that his resignation is under process and final decision shall be taken within 3-4

weeks from today.

7. Keeping in view the facts and circumstances of the case, we hereby dispose of the present petition by directing respondent no.3 to take final decision on the representation/resignation dated 08.10.2022 within two weeks from today and the decision of the same shall be communicated to the petitioner within two days thereafter.

8. Needless to state that petitioner is at liberty to make further request to respondent no.2 for extension of time.

9. In view of above directions, petition as well as pending application stand disposed of.